## NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 05.04.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
-	IA 11/17, IA 18/17, 19/17 & 20/17. IA 26, 27 & 29/17 in CP 10/16	Hearing	59	Himayat Alikhan & Others Vs Associate Decore Ltd., & 24 Others.

SL. NAME (IN CAPITAL)  NO. & PHONE NUMBER REPRESENTATION TO WHOM	SIGNATURE
A2B and Partners R2-21 (9901033718)	maus)
2. NISHANTH.A.V R1 9900112555	ell -
3. BC THIRLY VENGADAN POTITIONS ADVOCATE	odd-
4. MANIK B.T. PETITIONER ADVOCATE	Monte
6. SATAN POONAYYA (Hurough KEYSTONE PARINERS) Respondent No 1 080-41135813	

## ORDER

I.A 12/17 listed today. Objections are filed. Heard both the sides. Posted for orders dated 20/04/2017. Counsel for Applicant in IA 12/2017 requested time to file the reply if any. He is informed to file the same within 3 days in the Registry.

Mr. A.V Nishanth, Advocate filed Vakalath contending the 1<sup>st</sup> Respondent company vide Board Resolution dated 3<sup>rd</sup> April 2017, has appointed him to appear on behalf of the 1<sup>st</sup> Respondent Company in place of previous Counsel who filed Vakalath for Respondent Company, when the company already engaged the counsel, who has not been discharged, the question of another Advocate can file the Vakalath basing on subsequent Resolution that has been passed by some of the Board of Directors of the 1<sup>st</sup> Respondent Company. We have heard the Counsel before receiving this fresh Vakalath filed by him and also the learned Counsel who has already filed the vakalath for the company being on the earlier resolution passed by the Board of the Respondent Company and posted for order whether to accept the fresh Vakalath or to reject. Listed all the I.As and other matter on 20/04/2017.

Member (J)

Member (T)